

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.310/TL/2023**

Subject : Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for implementation of Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part E1 on Regulated Tariff Mechanism (RTM) route.

Petitioner : Khavda- Bhuj Transmission Limited (KBTL)

Respondents : Adani Renewable Energy Holding Four Ltd. and 8 Ors.

Date of Hearing : **29.1.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Bhavesh Kundalia, KBTL  
Shri Yatin Sharma, CTUIL

**Record of Proceedings**

At the outset, the representative of the Petitioner pointed out that vide Record of Proceedings for the hearing dated 5.12.2023, the Commission had directed CTUIL to seek the necessary clarification from the Ministry of Power, Government of India on the requirement of approval of the ISTS Projects by the Central Government under the Transmission Planning Rules vis-à-vis the ISTS Projects approved by the NCT and/or CTUIL and to file such clarification as issued by the Ministry of Power.

2. The representative of Respondent, CTUIL, apprised that CTUIL has already written to the Ministry of Power, Government of India seeking the above clarification and has also been following up with the Ministry of Power on this aspect. The representative of CTUIL submitted that, upon receiving the requisite clarification from the Ministry of Power, CTUIL will immediately file such clarification on an affidavit in the matter.

3. Considering the submissions made by the representatives of the parties, the Commission permitted CTUIL to file the clarification issued by the Ministry of Power, if any, within two weeks.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**